

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. Nos. 692 to 694/Asr/2019
Assessment Year: 2009-10 to 2011-12**

Sh. Sardari Lal 9/436/4, Adarsh Nagar, Banga Distt. SBS Nagar, Punjab [PAN: AADPL3612L] (Appellant)	Vs.	ITO, Ward, Nawanshahar. (Respondent)
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Appellant by	Sh. Sudhir Sehgal, Adv
Respondent by	Smt. Rajinder Kaur, DR

Date of Hearing	15.07.2021
Date of Pronouncement	15.07.2021

ORDER

Per Bench:

The Id. Counsel for the assessee has submitted applications at the time of hearing, with a request that the “appellant no more wishes to contest the order passed by the Id. CIT(A) and seek the permission to withdraw the appeals”. The Id. DR would have no objection. We, therefore, consider the application filed by the

ld. Counsel of the assessee, and we dismiss the appeals of the assessee as withdrawn.

2. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 15.07.2021

Sd/-
(Dr. M. L. Meena)
Accountant Member

Sd/-
(Laliet Kumar)
Judicial Member

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Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order